CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 04.03.2014

CP No. 12/2013 (OA No. 798/2012)

None present for the petitioner. Mr. Hawa Singh, counsel for respondents.

Heard learned counsel for the respondents.

Learned counsel for the respondents submits that the compliance of the order in question has been made by the respondents vide order dated 07.02.2013 (Annexure R/1).

We have perused the order/memorandum dated 07.02.2013 issued by the respondent no. 1 and we are convinced that substantial compliance of the order in question has been made by the respondents. Therefore, the Contempt Petition does not survive and the same is dismissed accordingly. Notices issued earlier to the respondents are discharged.

ァ、イイー (M. NAGARAJAN) JUDICIAL MEMBER Ambikuman (ANIL KUMAR) ADMINISTRATIVE MEMBER

Kumawat